

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/03/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80301DL2006PTC147399
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: D - 14, IInd Floor Preet Vihar Delhi East Delhi DI 110092 IN (As per MCA Records)
6.	Insolvency commencement date in respect of corporate debtor	04.03.2022 (order received on 10.03.2022)
7.	Estimated date of closure of insolvency resolution process	30.08.2022 (180 days from 04.03.2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAWAN KUMAR GOYAL IBBI/IPA-001/IP-P00875/2017-2018/11473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P K Goyal & Associates, 304. D.R. Chamber, 12/56, DB Gupta Road, Karol Bagh, New Delhi-110005. Email :- ca.pawangoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P K Goyal & Associates, 304. D.R. Chamber, 12/56, DB Gupta Road, Karol Bagh, New Delhi-110005. Email :- swaticirp@gmail.com
11.	Last date for submission of claims	24.03.2022 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED on 04.03.2022 (order received on 10.03.2022).

The creditors of SWATI HEALTH AND EDUCATION SERVICES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 24.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 10/03/2022
Place: NEW DELHI


PAWAN KUMAR GOYAL
IBBI/IPA-001/IP-P00875/2017-18/11473

